CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF eWEB UNIV LIMITED

Regd. Office: B-2, Mittal Paradise, Juhu Military Road, Juhu, Andheri (W), Mumbai-400049.

Corrigendum to the Public Announcement which appeared in this Newspaper on October 06, 2006

1. The Schedule activity pertaining to the Open Offer has been changed and shall be read as under.

Sr. No.	Activity	Day and Date (Original Schedule)	Day and Date (Revised Schedule)
1	Date of Public Announcement (PA)	October 06, 2006 (Friday)	October 06, 2006 (Friday)
2	Specified Date	October 13, 2006 (Friday)	October 13, 2006 (Friday)
3	Last Date for a Competitive Bid(s)	October 27, 2006 (Friday)	October 27, 2006 (Friday)
4	Date by which Letter of Offer will be dispatched to the Shareholders	November 14, 2006 (Thursday)	December 11, 2006 (Monday)
5	Offer Opening Date	November 24, 2006 (Friday)	December 15, 2006 (Friday)
6	Last Date for the Revision of the Offer Price / Number of Equity Shares.	December 04, 2006 (Monday)	December 25, 2006 (Monday)
7	Last date to withdraw acceptance tendered by shareholders	December 08, 2006 (Friday)	December 29, 2006 (Friday)
8	Offer Closing Date	December 13, 2006 (Wednesday)	January 03, 2007 (Wednesday)
9	Date by which the acceptance / rejection would be intimated and the corresponding payment for the acquired equity shares and / or the unaccepted equity shares / share certificates will be dispatched.	December 19, 2006 (Tuesday)	January 18, 2007 (Thursday)

The above dates where ever it appeared in the Original Public Announcement be read accordingly.

2. The Last date for revision of the Offer price, where ever appearing should be read as December 25, 2006 in place of December 04, 2006.
3. The Last date of withdrawal of the acceptance tendered by the shareholders, wherever appearing should be read as December 29, 2006 in place of December 08, 2006.
4. The Public Announcement was published in DNA Money (English), Dainik Bhaskar (Hindi) and Navshakti (Marathi) in Compliance with Regulation 15(1) of SEBI (SAST) Regulations, 1997.
5. Mr Vimal Anand and Mr Amit Anand have been appointed as directors on the Board of Directors of eWeb Univ Limited in terms of compliance of Regulation 22(7) of SEBI (SAST) Regulations, 1997.
6. Clause 6 of the Public Announcement be read as under:
   "The Offer (assuming full acceptance) would result in public shareholding in the Target Company being reduced below the minimum level required as per the listing agreement entered with the Stock Exchange for the purpose of listing on continuous basis. The Acquirers in terms of the provisions of Clause 40A of the Listing Agreement will facilitate the Target Company to raise the level of public shareholding to the level specified for continuous listing within the time period specified thereon. Accordingly the Acquirer undertake to comply with the provisions of clause 40A viii (c) or (d) of the listing agreement in consultation with the stock exchange so as to maintain the minimum percentage of public shareholding in the Target Company required for continuous listing."
7. The name of the target company eWeb Univ Limited was changed during the year 1995 to 2001 and the company had already taken all the applicable approvals required in this regard. Further, the Object Clause of the Company was also altered during the year 1997 and the same was registered with the Registrar of Companies, Maharashtra, Mumbai vide its Certificate of Registration dated October 22, 1997.
8. The trading in the securities of the company is suspended at the Bombay Stock Exchange Limited (BSE) w.e.f February 03, 2003 for non compliance with clause 38 of the Listing Agreement. The company has already taken steps to revoke the suspension at BSE and filed application along with necessary documents with BSE in this regard.
9. The Target company have not fully complied with the reporting requirement under Regulation 6 and 8 and Sellers-Promoters have not fully complied with the reporting requirements under Regulation 7, of the SEBI (SAST) Regulations, 1997. SEBI may take an appropriate action against the target company and sellers-promoters for above said non compliances.

The Acquirers Mr Vimal Anand, Mr Amit Anand, Mr Deepak Anand and Mrs Prem Anand resident of 31/9, East Patel Nagar, New Delhi , accepts full responsibility for the information contained in this Corrigendum to Public Announcement and also for the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations, 1997 and subsequent amendments made thereof.

This Corrigendum to the Public Announcement will also be available on SEBI's website at www.sebi.gov.in

Issued by Manager to the Offer

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Date : December 08, 2006
Place : New Delhi

On behalf of the Acquirers